

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB-832/ND/2022**

**IN THE MATTER OF:**

**Small Industries Development Bank of India**

**...PETITIONER**

**Vs.**

**Ms. Rani Rastogi**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 01.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant :**

**For the Respondent :**

**ORDER**

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **16.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**